

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)- 528/ND/2017

In the matter of
Impressions Services (P) Ltd

....PETITIONER

Vs.
Vazz Foods (P) Ltd .. RESPONDENT

SECTION :
Under Section 9 of IBC Code, 2016

Order delivered on 23.1.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Kumar Ankur, Advocate

For the Respondent/Corporate Debtor :
For the Intervener :

ORDER

None appears for the petitioner. Let the matter be posted to 07.2.2018 for the appearance of the petitioner, failing which, the petition will be dismissed for non-prosecution.

List on 07.2.2018.

-Sd-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
23.1.2018